

^a ITEM NO.34 REGISTRAR COURT. 1 SECTION XVIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Transfer Petition(s)(Civil) No(s). 877-881/2015
PRINCIPAL DIRECTOR OF AUDIT (CENTRAL) AND ORS. ETC. ETC.
Petitioner(s)

VERSUS

M/S. GOLFLINKS SOFTWARE PARK PVT. LTD. ETC. ETC. Respondent(s)
(with appln. (s) for stay and office report)
WITH
SLP(C) No. 32128/2015
(With (With appln.(s) for c/delay in refiling SLP and appln.(s) for
c/delay in filing SLP and Interim Relief)
SLP(C) No. 128-129/2016
(With (With (With appln.(s) for exemption from filing c/c of the
impugned judgment and appln.(s) for c/delay in filing SLP and
appln.(s) for c/delay in refiling SLP and Interim Relief)

Date : 26/09/2016 These petitions were called on for hearing today.
For Petitioner(s)

Mr. Akshat Goel, Adv.

Mr. Deepak Tyagi, Adv.

Mr. D. S. Mahra, Adv.

Mr. B. Krishna Prasad, Adv.

Mr. Lokesh K. Choudhary, Adv.

Mrs. Sumita Ray, Adv.

For Respondent(s)

Mr. Akshat Goel, Adv.

Mr. Deepak Tyagi, Adv.

Mr. D. S. Mahra, Adv.

Mr. B. Krishna Prasad, Adv.

Mr. J.K. Mittal, Adv.

Mr. Rajveer Singh, Adv.

Mr. Praveen Swarup, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 32128/2015
Complete category matter.

Item No.34 -2-

SLP(C) No. 128-129/2016

Last opportunity is granted to the petitioner for filing
affidavit with proof of dasti service of the sole respondent
within two weeks time.

T.P.(C) No. 877-881/2015

Service is complete in respect of the sole respondent in
all the matters.

Registry to process the matters for listing before the
Hon'ble Court, however, alongwith the connected matters, as
and when ready.

List again on 17.11.2016.

(PAWAN DEV KOTWAL)
Registrar